

[श्री जनेश्वर मिश्र]

दिया गया था जिन्हें आज तक सरकार द्वारा लागू न किए जाने के कारण विवश होकर फार्मिस्टों को हड़ताल का मार्ग, जो कि उनके सामने अन्तिम उपाय के रूप में रह गया था, अपनाना पड़ा। 6 नवम्बर, 1978 से यह हड़ताल पर है। जनता को भारी कठिनाई हो रही है। उनकी मांगें सर्वथा उचित हैं, पर फिर भी सरकार के कान पर जूं नहीं रेंग रही है और आज तक इस दिशा में कोई ठोस कदम नहीं उठाया गया है जिससे हड़ताल समाप्त कराई जा सके।

मैं सरकार से चाहूंगा कि वह सदन के सामने इस स्थिति को स्पष्ट करते हुए वक्तव्य दे।

(iv) **REPORTED RESENTMENT AMONG THE WORKERS AND EMPLOYEES OVER THE INDUSTRIAL RELATIONS BILL.**

**SHRI SAMAR MUKHERJEE (Howrah):** Under Rule 377, I raise the following matter of urgent public importance in the House.

There is widespread resentment prevailing among the workers and employees throughout the country over the attempt of the Government to get enacted the Industrial Relations Bill which will endanger the basic rights of the working class and toiling people of this country.

To voice their protest against this anti-labour attitude of the Government, thousands of workers and employees from all parts of the country have come to Delhi to pass a resolution urging the Government to withdraw this draconian Industrial Relations Bill, in a convention arranged jointly by several trade union centres on 19th November, 1978 at New Delhi. They are also holding a procession

already at Boat Club today, just now. I would therefore request the Minister concerned to make a statement thereon announcing the withdrawal of the Bill. Sir, the resolution was passed by the delegates numbering more than 7,000 employees of trade unions, including the trade unions which are connected with the Janata Party. And in this Resolution passed unani- mously they say as follows:

"This Convention is firmly of the view that the Bill, if enacted, will be a death knell to democratic trade union movement in the country. It is also of the opinion that the basic frame-work of the Bill is such that any attempt to amend it will be an exercise in futility. The Convention, therefore, demands the withdrawal of the Bill and the enactment of a new legislation on the basis of consensus of the Central Trade Union organisations, which will guarantee the fundamental rights of all employees to form trade unions and to strike without any restriction, which alone will ensure collective bargaining."

Sir, the whole atmosphere is surged with a strong feeling and unanimously they have raised the demand that this Bill should be withdrawn. So, I request the Labour Minister to make a statement to this effect. The deputa- tion will meet the Speaker today at 2.30 P.M.

14.15 hrs.

**BOLANI ORES LIMITED (ACQUI- SITION OF SHARES) AND MISCEL- LANEOUS PROVISIONS BILL**

**THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK):** Sir, I beg to move\*:

"That the Bill to provide for the acquisition of shares of the Bolani

\*Moved with the recommendation of the President.

Ores Limited in public interest in order to serve better the needs of the nation and to facilitate the promotion and development in the interests of the general public, of national steel industry and for matters connected therewith or incidental thereto, be taken into consideration'.

Sir, in this connection I also move an amendment to the Bill that on page 2, line 28, for 'mineral' substitute 'minerals....'

MR. CHAIRMAN: I think it will be done at the stage of clause by clause discussion. At the moment you have to move the Bill. Now, Mr. Vinayak Prasad Yadav's amendment can be taken. Is he here?

AN HON'BLE MEMBER: He is not here.

MR. CHAIRMAN: But if you want to speak on the Bill, you can do so.

SHRI BIJU PATNAIK: Sir, as I explained at the time of the introduction of the Bill, this mineral ore area is required as a captive mine to the Durgapur Steel Plant. It originally was held by a private company and later on the Government held 50.5 per cent share. The company has incurred heavy losses and is on the point of closing down, which will, of course, throw thousands of employees out of employment. We have assessed that the ore property is good. There are still over 300 million tonnes of deposits in that area. The iron ore is of good quality and it will serve the purpose of Durgapur Steel Plant at the present stage and also in the future as and when it expands. Because of the losses incurred by this company, which even today supplies nearly a million tonnes of iron ore to Durgapur, it was felt necessary in public interest to take over this company in SAIL and make it a captive unit of Durgapur Steel Plant. The total assets of this company have been estimated at Rs. 520

lakhs and the liabilities Rs. 562 lakhs. The private share-holding in Bolani Ores Ltd. of the Orissa Minerals Development Company which was originally a private company is about Rs. 40 lakhs. Because of this losses, we have proposed in this Bill to value the shares at a nominal price of one rupee per share, that is, for 49,000 shares, the payment that would be made would be Rs. 49,000. It is around Rs. 49,000 shares. This needs to be taken note of and I am sure the House and the persons concerned in that area, involved in the Durgapur Plant and its prosperity are quite well aware of, that this will have to be further developed. The machines that have been planned for this area to make sized-ore are virtually lying idle because the company has no money. I have from time to time authorised Durgapur Steel Plant to advance large sums of money to these mines in order to enable them to go ahead. But, it cannot go on at this rate. Therefore, we have decided to take over Bolani Ores as a part and parcel of SAIL and have it as a captive unit of Durgapur Steel Plant. In view of this, I would request this House to take this Bill into consideration.

SHRI P. RAJAGOPAL NAIDU (Chittoor): I would like to know why the company was running into losses and when it is taken over by the Government, how will it improve?

MR. CHAIRMAN: Not now; you can speak later.

Motion moved:

"That the Bill to provide for the acquisition of shares of the Bolani Ores Limited in public interest in order to serve better the needs of the nation and to facilitate the promotion and development in the interests of the general public, of national steel industry and for matters connected therewith or incidental thereto, be taken into consideration."

**SHRI DINEN BHATTACHARYA** (Serampore): Mr. Chairman, Sir, I support the taking over of the management of the Bolani Ores, but at the same time I have certain apprehensions. This is because our experience shows that many plants, the management of which was taken over by the Government, after swallowing the money that is injected by the Government—the whole money is eaten up by the told management in any shape—again become sick.

Here, in this case, it is good that in order to ensure regular supply of iron ore to Durgapur Steel Plant, Bolani Iron Ore Mines are being taken over and these would be treated as a subsidiary or a captive mine of Durgapur Steel Plant. It is good that it will come under the management of the Durgapur Steel Plant, but nothing is mentioned in the Bill, how this unit will be run. How will it be controlled both on the financial side as well as technical side? Nothing is indicated there. I will be grateful if the hon. Minister would clarify the position. Why are we taking over this company? Why not nationalise it? Why is the term 'nationalisation' not used? This company has taken a big amount of money from the Government. Who is responsible for that at the present moment, as the company is on the verge of closure or is ractically closed down. If you want to revive it, you have got to inject money, near about 250 lakhs. One of the clauses provides that the old Directors of the company will be removed, but the old officers will be there. These officers are the main henchmen of the Directors who are responsible for the sickness of the iron ore mines. You have got enough powers. What steps or action are you taking to penalise those people who are responsible for the sickness of these iron ore mines? The old officers will continue even after taking over the management. What is the guarantee that they would have no connection with the old management? It is seen in many cases that when the management is run under the supervision of the Government, some under-hand

machinery works to the detriment of the Company. It is not strictly a Government undertaking. Just as the SAIL, Durgapur Steel is a Government undertaking. But will this Bolani Iron Ore Mines be of the same stature or position as the Durgapur Steel, in respect of financial administration and other incidental matters?

Mr. Patnaik is a very jubilant Minister. At least he poses to be very jubilant. I ask him whether the officers will continue as they are, but the Directors will not. What is the guarantee that there will be no under-hand connections? The Minister has to answer why he is not nationalizing it, and why he is keeping the services of the officers in tact, when he is not allowing the Directors to continue. Who will be responsible for the money that has been swallowed by the old management?

In his Statement of Objects and Reasons, the Minister has said that the shares have no value at all, strictly speaking. As a nominal, token money he is giving Re. 1/- for a Rs. 100/- share. Why has this happened? It is not as if this situation has cropped up suddenly on a day. It was deteriorating over a very long period of time. He was there to look after; but he did not take any steps. These big sharks are now very glad that they are being left free, without any punishment for their misdeeds or misappropriation of funds. He is now coming forward with a bill, providing only for the acquisition of shares; nothing more than that. You already have 51 per cent of the shares; and you are taking 49 per cent now. Why don't you turn it into a full-fledged Government undertaking? Where is the bar? I am raising this question because at my experience. So many companies have been taken over. But the old managements, who were responsible for the sickness of the companies, are continuing merrily. They go round the world with the money that they got or misappropriated from such companies.

With these reservations I extend my support, because after all the Minister

has thought it prudent to acquire the shares that are still in the hands of some private persons. Government is now keeping a real control over the management of the iron ore mines.

You have to see the Durgapur Steel Plant from that angle which requires so much iron ore. My only appeal to you would be to scrutinise the persons or the fellows who will remain there to manage the affairs of the Plant. You should always remember that the money that you give is public money and you must not allow anybody to misappropriate even a single penny which is invested by way of rehabilitation of the plant which is not only sick but also dead. From the statement, it appears that a share of Rs. 100 has got no value; it is almost nil.

With these words, I hope that Mr. Biju Patnaik will clarify the position and take the House into confidence.

SHRI P. RAJAGOPAL NAIDU (Chittoor): Sir, I will say only one thing and that is this. Now the Company has not worked well. It is evident; and also from the compensation paid, we can easily understand that it has done very badly. Now the Government is taking over the Company. I want to know what are the steps that the Government is going to take so that the regular supplies are made to the plant and also the losses are averted. If he clarifies this, it will be better.

SHRI K. A. RAJAN (Trichur): I rise to support this Bill. The objectives which have been laid down in this Bill are quite clear. This Steel Plant is a very important unit in the steel complex in this country. But I would like to point out one or two things on this particular matter. Regarding the take over, I would fully agree. This being a captive, a feeder unit of the Durgapur Steel Plant, the efficient management of this particular unit is an important thing because it has got its bearing on Durgapur Steel Plant. I would suggest that it would be better in the larger interest of the regular supply of ores if the

supervision of the whole establishment is done in a proper manner. Why should it not be treated as a subsidiary of the Durgapur Steel Plant? I hope the hon. Minister will see to it also. Whenever such steps are taken by the Government or there is taking over of the shares, normal compensation is paid. Even though normal compensation has been paid, of course, this is quite understandable—but why should we pay compensation at all? Whenever we come into the picture for taking over such companies, when they are thrown out as sick units, then it creates an unfortunate situation. In your life time, it has come up. I appreciate it.

Now I would like to point out something regarding its management. By putting the same people on the management who are managing the whole affair, I very much doubt whether they will be able to cope up with the whole atmosphere. With all the back history and the whole tradition, how far they will be able to cope up with the attitude psychology and the working of such an undertaking? So, that point has to be taken into consideration because we have to control a very important Plant. So, this management idea has to be made very clear. The Directors who are handling the whole thing could not be able to cope up with the whole problem. So, the question of the Directors and the management has to be taken up very carefully.

Then there is a question of industrial relations. When this system comes up, the workers will be very anxious about their service conditions and other things. But their anxiety has been met in this Bill because their service conditions and other things are all right. But still I say that when this new set up comes up, the workers should be made conscious of the psychology and the understanding of the new set up; and their handling of the whole affair in the steel plant is very important. With that point in view, I appreciate if they are made more conscious of the new set up.

[Shri K. A. Rajan].

up, the workers should be made conscious of the psychology and the understanding of the new set up; and their handling of the whole affair in the steel plants is very important. With that point in view, I appreciate if they are made more conscious of the new set up.

Then an atmosphere of good industrial relations should be created and proper men should be put there. The old people who did not do the things properly or in a proper manner should not be put there. With these reservations. I support this Bill.

SHRI SAUGATA ROY (Barrack-pore): When I rise to speak on this Bill, it is not with a mind to oppose the Bill because in our country, in this parliament nobody generally goes on record that he opposes acquisition of shares of taking over of any company. the private enterprise are so badly managed and they are so unfair to society at large and to the workers that whenever the government comes forward with a Bill to take over a particular undertaking it is welcomed by all sections of the House. It is in that spirit that I rise to support this.

The Bolani ores were formerly owned by Bird and Company and then later the government took over the management. Now it has acquired all the shares of the Bolani Ores. With regard to Bird and Company there had been a lot of complaints in the past; there was an allegation of misappropriation of money by this company; an enquiry by the company law department was there into the activities of Pran Prasad, former chairman of Bird and Company; it should be completed as early as possible.

This Bill points out the very sad state of affairs in the steel industry in the country, especially after Mr. Patnaik has taken over. Bolani ores are to supply iron ore to the Durga-

pur Steel plant and if I may say so Durgapur steel plant has now touched the nadir in several years. Mismanagement and mishandling of the affairs there had been the worst in recent years. Not only that. The other steel plant near Durgapur, ISCO, Burnpur is also unsatisfactory; three custodians have come and gone; it continues to be in such a sad state. There had been a large number of complaints about various deals entered into by SAIL, by the various steel plants and companies. There are allegations even against the Minister himself; there is an allegation that his son is in Birmingham doing some deal for SAIL. I do not know the facts.... (*Interruptions*)

SHRI BIJU PATNAIK: He is talking of Indira's son.

SHRI SAUGATA ROY: It seems that all politicians in the country, I mean their sons are doing something or the other.... (*Interruptions*) I urge on the hon. Minister to devote more time to this very important ministry and keep away from his efforts at peace making in his party, because steel industry is really in a mess. This is not the occasion and I have not brought the facts and figures; on another occasion I shall tell the House of the very bad deals that had been entered into by the Steel Ministry and SAIL in various fields, whether it is steel ingots or stainless steel or other things.

The time has now come for taking over the iron ore mines from private mine owners; some of them are Mr. Patnaik's friends. They are the worst offenders. For satisfying whose needs was there a price increase last year? Price increase was granted to the entire iron ore mine owners. We should have complete control over the mines. In Bihar their exports are channelised through MMTC but in Goa Chowgules, Dempos and Salgaokars are free to export iron ore. Those people are looting the country. Industrial

relations, conditions of workers there are the worst. The Minister has come with piecemeal legislation for a limited purpose, for taking over one particular captive mine for supply of iron ore at cheap rate to one particular steel plant at Durgapur, which is in itself in a bad shape. We urge upon the government to take over all private iron ore mines and root out this thugery and corruption that takes place in them along with the corruption that enters the body politic. With these words I support this Bill which has a limited objective.

SHRI A. ASOKARAJ (Perambalur): Mr. Chairman, Sir, on behalf of my party, the All India Anna D.M.K., while extending my support to Bolani Ores Ltd., (Acquisition of shares) and Miscellaneous Provisions Bill, I would like to say a few words.

The very introduction of this Bill by the hon. Minister of Steel and Mines, hailing from Orissa, has evoked an impression that he wants to bail out the Orissa Government which has got its funds locked up in a losing concern. In the Statement of Objects and Reasons, it is mentioned that the Orissa Mineral Development Corporation has no further resources to make investment in this mine. Since the Durgapur Steel Plant cannot be deprived of the ore from this mine the Central Government has come forward to buy the shares which have no value at all in the market. In other words, the Central Government is relieving the OMDC of its financial constraints. In the interest of Durgapur Steel Plant and also in the interest of the nation, this has to be done and I welcome it.

Here I would like to point out that when such losing establishments are taken over from the hands of private sector, the Central Government are very considerate in the matter of giv-

ing compensation to the erstwhile management. I wonder why the Government in this case should confine itself to the purchase of shares and why the OMDC should not be given compensation.

I would like to point out that the hon. Minister should endeavour to give an impression that he is a Minister of the Government of India and the interests of the nation are uppermost in his mind and not the interests of any particular segment. I say this because of the need for expediting the execution of Salem Steel Plant in Tamil Nadu. He should give his personal attention to this matter and ensure speedy execution of this Steel Plant in Salem.

I would also like to take this opportunity to say that whenever such a step is necessarily to be taken in any other party of the country in the interest of nation, the hon. Minister should be ready to initiate legislative formulations.

As has been pointed out by the hon. Member Shri Saugata Roy, I would stress that efficiency should not become the victim of any hasty taking over. In fact, when a losing establishment is taken over, there is great need for revamping the entire administrative set-up. I am sure that the hon. Minister known for his flair for innovation will do everything to see that the Bolani Ores yield profitable returns at the earliest.

In conclusion, while welcoming this legislation, I would request the hon. Minister to take effective steps for expediting execution of Salem Steel Plant and for removing whatever hurdles are there in this matter. I would also point out that he should come forward to take over wherever such losing establishments are there in public interest.

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\*The original speech was delivered in Tamil.

SHRI BIJU PATNAIK: I have carefully listened to my colleagues here..

MR. CHAIRMAN: I find that I did not call Shri Dhirendranath Basu. Let Shri Dhirendranath Basu speak first.

SHRI DHIRENDRANATH BASU (Katwa): I support this Bill. This Bill is, no doubt, acceptable. But I would like to point out to the hon. Minister that in the past few months or years so many units have been taken over—all the units are running at a loss. I have seen this from the notes given in the Finance-Revenue & Banking-Consultative Committee. For instance, I would like to say—Indian Iron and Steel Company are running at a huge loss. Jessops & Co. is also running at a loss. It is not under him. I want to say that almost all the public undertakings are running at a loss. As a result of it Government is losing over Rs. 900 crores a year. National Jute Mills, although it is not under him, that is losing Rs. 1 crore a month.

As has been pointed out by Shri Dinen Bhattacharya there is no proper management. Government takes them over Government puts money there.

I have seen that in the case of 33 undertakings of which there are three or four Iron & Steel Companies, they are all running at a loss. Some I.A.S. officers are there as Incharge. They have no technical know how.

As a result, losses are increasing day by day. The Minister should appoint such persons who can run these concerns more efficiently and who have the knowledge to run them. Some of the persons who were guilty of misappropriating funds and who had taken out all the resources are still in the Board of Directors. They should be removed. Only such persons should be selected as Directors who have the knowledge to run them. Taking over of industries or nationalisation we certainly welcome but at the same time, we should see that the management is run properly and

efficiently. The Minister will agree that the Indian Iron and Steel Company is running at a huge loss. You should remove the people who are in charge because they cannot run it properly. I am surprised to find from the Report of the Public Undertakings Committee that the guests and entertainment charges of Jessops & Co. exceed Rs. 87 lakhs a year and the guest charges of Indian Iron and Steel Co. exceed Rs. 21 lakhs a year! They are draining out the money. This should be checked. That is why people of high integrity, who have the technical knowledge to run them should be put in charge of these concerns. That is my appeal to the hon. Minister.

SHRI BIJU PATNAIK: I have listened to my esteemed colleagues and I would like to reply to the points raised by them. Some pertained to this Bill and some were about my son going to Birmingham. Talking about Birmingham, it seems that in this country, national sports seems to be going the way of the weekly or monthly 'Surya' which I do not read, but of which I am told Shri Saugata Roy is the Joint Editor and which he and his associates publish. I would not bother much about it. My son does not go to Birmingham. He has nothing in Birmingham. (*Interruption*). I was all over the world when these people tried to pull me down without success. This Minister does not have a son for that, I can assure you, nor a son-in-law for the phobia from which some of my friends are suffering.

The question raised by Shri Bhattacharya is, why don't you say 'nationalisation' and why do you say "take-over"? I have already owned 50.5 per cent shares. When I take over the balance 49.5 per cent shares, I have *de facto* and *de jure* nationalised it. The Board of Directors are going to be removed automatically and the Board of SAIL which has only technocrats will be in charge of it.

**SHRI DINEN BHATTACHARYA:**  
You have not mentioned it anywhere.

**SHRI BIJU PATNAIK:** It does not need to be mentioned, because when I say SAIL will take it over, the property of SAIL will naturally come under the Board of Directors of SAIL. Secondly, just as Kiriburu is the captive mine of Bokaro and Goa is the captive mine of IISCO, this will be the captive mine of Durgapur under the direct management of the Durgapur steel plant. I do not agree with Shri Saugata Roy that steel industry is doing badly. When Durgapur had been running badly they were running the Government. I do not know whether in conjunction or in opposition to my friends, they just did not run that plant and they just played joke with that plant. It has now gone up with the cooperation of the workers and the management, to 73 per cent capacity as against 50 per cent capacity. In two or three years, it will reach 100 per cent capacity.

Secondly, this property is very useful to the nation. It has got more than 323 million tonnes of proved reserves. Apart from that, it has manganese mines. We have not taken these into account for the purposes of assets because these are leased areas. The losses occurred to these mines especially in 1975 when purchases by Durgapur were low and that is why, this company got into difficulties. Since I took over this company, we have been financing these mines. We have financed more than Rs. 2 crores.

My friend from Tamil Nadu said that I have not been looking after the Salem Steel Plant. I am surprised that he does not seem to have followed that the Government before me, had more or less dropped this steel plant. Under our care, it is picking up. In another two or three years, more than 34,000 to 35,000 tonnes of steel will be

produced by it. And in another two years, we should double this. For its raw material, we have revamped the Durgapur Alloys Steel Plant. The billets or the slabs will be rolled into hot-bands at Durgapur and given to this steel plant at Salem. We will be saving many hundreds of crores a year in foreign exchange. It is a technical re-arrangement which I have made for Salem Steel Plant.

**SHRI A. ASOKARAJ:** I do not say you are not doing anything. I said, we want more funds.

**SHRI BIJU PATNAIK:** Funds will not solve the problem. It will need technology.

*(Interruptions)*

My friend seems to forget that Kalinga is the crown of South India. I said Kalinga is the south. The Orissa Government has no investment in this. So, there is no question of bailing out the Orissa Government.

As far as the point of Shri Bhattacharya is concerned, all I would say is that the Board of Management is going to be changed; it will naturally be with the Board of SAIL. The local managers will continue; but if they are found to be inefficient and not coming up to the standards of SAIL, naturally they will be changed. You need not have any doubt about that, because I am very fast in doing it. Sometimes I am obstructed by my colleagues.

In this context, it was mentioned that IISCO is losing money. It was Rs. 30 crores last month... *(Interruptions)* Never mind having even two custodians, because in IISCO 42,000 employees were producing half a million tonnes only. The cost of wages was Rs. 52 crores a year, which comes to Rs. 1,000 per tonne. In any modern plant it should have been very much less. You have been pumping man into this plant, Mr. Bhattacharya.

**SHRI DINEN BHATTACHARYA:**  
Your top management is responsible for this.



**SHRI BIJU PATNAIK:** It is the same in the coalfields, in Jessops; and in HEC you are thinking of a strike in which all your unions have combined; thank God. I hope there will be one union for the whole country. That would be the best day for the labour unions in this country. The Janata Government would be happy to move out from here if all the trade unions organise into one union for the whole nation. But they will never do that. So, we will continue to be here... (Interruptions) George will be the leader there and he will be here also.

In one of the biggest engineering factories in this country, the HEC, you have 23 unions. Can the union leaders tell me how they can run it? Can God run it? We have had a mini-Parliament of workers for the steel industry where we had unanimously agreed to have elections and the method of labour management, method of participation at the highest level, everything was arranged. This has been reflected in this Bill. Some things need correction; that is why it is going to the Select Committee. But if you say that I must withdraw this Bill and come forward with a Bill afterwards, which has incorporated all those suggestions, I do not think either you want it or it is in the interests of the nation that it should be done. Nevertheless, these are matters for discussion.

If you say the Janata Government is anti-labour, well, God help you.

**SHRI DINEN BHATTACHARYA:** Your Industrial Relations Bill exposes you like anything.

**SHRI BIJU PATNAIK:** The Industrial Relations Bill has gone through the Joint Committee... (Interruptions) We have seen many Boat Clubs. If the point about avoiding multiplicity of unions is conceded, then you can have the freedom to strike, of course as the last resort. This Government will concede you everything. It is not anti-labour. This Government gave you 8-1/3 per cent bonus restor-

ing what was stopped earlier. This Government had negotiated with the workers many times, instead of suppressing them, as was done in the railway strike. Therefore, you cannot call this Government anti-labour. We have restored many of them to their jobs. It will be unfair and uncharitable if you describe us as anti-labour. You are doing it at your own peril, at the risk of the next Government. Now the lady has come.

**AN HON. MEMBER:** We are not taking that risk.

**SHRI BIJU PATNAIK:** So, you see how pro-labour this Government is.

**SHRI DINEN BHATTACHARYA:** You are sure the lady will come to power?

**SHRI BIJU PATNAIK:** No, I am not sure. I only say that you do not pave her way with rose petals, if you wish to survive as labour leaders.

I do not wish to take more time. I think I have replied to most of the points raised by the hon. Members. I would request that this Bill be taken into consideration.

**MR. CHAIRMAN:** The question is:

"That the Bill to provide for the acquisition of shares of the Bolani Ores Limited in public interest in order to serve better the needs of the nation and to facilitate the promotion and development in the interests of the general public, of national steel industry and for matters connected therewith or incidental thereto, be taken into consideration."

*The motion was adopted.*

**MR. CHAIRMAN:** We will now take up clause by clause consideration.

**Clause 2.— (Definitions)**

15 hrs.

**SHRI BIJU PATNAIK:** Sir, I beg to move:

"Page 2, line 28,—

for "Mineral" substitute "Minerals" (3)

As I said in my statement, it not only includes iron ore, but also manganese. Therefore, the amendment is to substitute "Minerals" for Mineral".

MR. CHAIRMAN: It is just a clerical amendment.

The question is:

"Page 2, line 28,—

"for Mineral" substitute "Minerals" (3)

*The motion was adopted.*

MR. CHAIRMAN: Now, I put clause 2, as amended, to the vote of the House.

The question is:

"That Clause 2, as amended, stand part of the Bill."

*The motion was adopted.*

*Clause 2, as amended, was added to the Bill.*

MR. CHAIRMAN: There are no amendments to clauses 3 to 28 of the Bill. So I put Clauses 3 to 28 to the vote of the House.

The question is:

"That Clauses 3 to 28 stand part of the Bill."

*The motion was adopted.*

*Clauses 3 to 28 were added to the Bill.*

MR. CHAIRMAN: Now, I will put Clause 1 and the Enacting Formula to vote of the House.

The question is:

"That Clause 1 and the Enacting Formula stand part of the Bill,"

*The motion was adopted.*

*Clause 1 and the Enacting Formula were added to the Bill.*

### Preamble

MR. CHAIRMAN: To the Preamble there are certain amendments.

SHRI BIJU PATNAIK: Sir, I beg to move:

"Page 1, line 7,—

"for Mineral" substitute "Minerals" (1)

"Page 2, line 1,—

for "Mineral" substitute "Minerals" (2)

MR. CHAIRMAN: The question is:

"Page 1, line 7,—

"for Mineral" substitute "Minerals" (1)

"Page 2, line 1,—

for "Mineral" substitute "Minerals" (2)

*The motion was adopted.*

MR. CHAIRMAN: Now, I put the Preamble, as amended, to the vote of the House.

The question is:

"That the Preamble, as amended, stand part of the Bill."

*The motion was adopted.*

*The Preamble, as amended, was added to the Bill.*

*The Title was added to the Bill.*

SHRI BIJU PATNAIK: Sir, I beg to move:

"That the Bill, as amended, be passed."

MR. CHAIRMAN: The question is:

"That the Bill, as amended, be passed."

*The motion was adopted.*